(b) if so, whether these touts operate with the knowledges and in connivance of various authorities operating at and near Delhi airport;

(c) the details of action taken in the matter and those apprehended so far; and

(d) the road map for cleansing of officers posted there?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR MAHESH SHARMA) : (a) No, Sir. However, on certain occasions, the instances of touting are reported in the surrounding areas of IGI Airport, New Delhi. In order to curb this menace, M/s Delhi International Airport Pvt. Ltd. (DIAL) along with CISF and Delhi Police are always on vigil to check any unauthorized activity in the vicinity of IGIA, New Delhi.

(b) to (d) Do not arise.

Uniform policy of pricing of passengers fares

818. SHRI RAJEEV SHUKLA : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government will issue any guidelines to the airlines to follow a uniform policy of pricing of passenger fares *vis-a-vis* increase or decrease in Aviation Turbine Fuel (ATF);

(b) the reasons for not passing the benefit of reduction in prices of ATF to the passengers, in view of the current situation when the price of ATF is below that of diesel;

(c) whether different airlines follow different norms for charging fuel surcharge *i.e.* one can charge separately while the other can add it with the base fare; and

(d) if not, how they are doing it and the response of Government on this?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): (a) to (d) Air fares are not fixed by the Government as airlines are free to fix the reasonable tariff under the provision of Sub - Rule (1) of Rule 135, aircraft Rules 1937 having regard to all relevant factors, including the cost of operation, characteristics of service, reasonable profit and the generally prevailing tariff. Airlines remain complaint to the Regulatory provisions of Sub- Rule 2 of Rule 135 as long as the fare charged by them does not exceed the fare established and displayed on their website.

Development of non-metro airports

819. SHRI AJAY SANCHETI : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has identified certain non-metro airports for development in the country;

(b) if so, the details thereof, State-wise; and

(c) the number of such airports which have so far been completed and operationalised?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA) : (a) to (c) Yes, Sir. The Airports Authority of India (AAI) had identified 35 non-metro airports initially and 28 more non-metro airports subsequently for development. Out of these, AAI has so far completed the work at 49 airports. The State-wise details of 35 non-metro airports and the other 28 non-metro airports are at Statement-I and Statement-II respectively. All the 35 non-metro airports given in Statement-I are operational. Out of 28 non-metro airports given at Statement-II, 21 airports are operational.

Statement-I

Status of work of 35 non-metro airports

Name of the State	Airport	Status
Andhra Pradesh	Vishakhapatnam	Completed
Assam Guwahati	Completed	
	Dibrugarh	Completed
Andaman and Nicobar Islands (UT)	Port Blair	Phase-I completed Phase-II work commenced
Chandigarh (UT)	Chandigarh	Completed
Chhattisgarh	Raipur	Completed
Gujarat Ahmedabad	Completed	
	Surat	Completed
	Vadodara	Work commenced

Name of the State	Airport	Status
Goa	Goa	Completed
Jammu and Kashmir	Srinagar	Completed
Jharkhand	Ranchi	Completed
Karnataka	Mangalore	Completed
	Mysore	Completed
Kerala	Trivandrum	Completed
	Calicut	Completed
Maharashtra	Aurangabad	Completed
	Nagpur	Completed
	Pune	Completed
Madhya Pradesh	Bhopal	Completed
	Indore	Completed
	Khajuraho	Work commenced
Manipur	Imphal	Completed
Odisha	Bhubaneswar	Completed
Punjab	Amritsar	Completed
Rajasthan	Jaipur	Completed
	Udaipur	Completed
Tripura	Agartala	Completed
Tamil Nadu	Madurai	Completed
	Trichy	Completed
	Coimbatore	Completed
Uttarakhand	Dehradun	Completed
Uttar Pradesh	Agra	Completed
	Lukcnow	Completed
	Varanasi	Completed

Statement-II

Status of work of 28 non-metro airports

Name of the State	Airport	Status
Andhra Pradesh	Tirupati	Phase-I completed.
		Phase-II commenced
	Kadapa	Completed **Non-opnl**
	Rajahmundary	Completed
	Vijayawada	Completed
	Warangal	State Govt. to transfer the requisite land **Non-opnl**.
Assam	Silcher (CE)	Completed
Arunachal Pradesh	Tezu	Work commenced **Non-opnl**
Bihar	Patna	Phase-I completed
Gujarat	Rajkot	Completed
Himachal Pradesh	Kullu	Completed
Jammu and Kashmir	Jammu (CE)	Phase-I completed. Army to transfer land for Phase-II.
	Leh (CE)	Phase-I completed. MoD to transfer land for Phase-II
Karnataka	Belgaum	Phase-I completed
		Phase-II work commenced
	Hubli	Phase-I completed
		Phase-II commenced
Lakshadeeep	Agatti	Phase I completed
Maharashtra	Gondia	Completed
	Akola	Completed

Name of the State	Airport	Status
	Jalgaon	Completed **Non-opnl**
Meghalaya	Barapani	Phase-I completed
Nagaland	Dimapur	completed
Punjab	Bhatinda (CE)	completed **Non-opnl**
Puducherry	Puducherry	Completed
Rajasthan	Jaisalmer (CE)	Completed **Non-opnl**
	Bikaner (CE)	Completed
Tamil Nadu	Tuticorin	State Govt. to transfer the requisite land
Uttarakhand	Pantnagar	Completed
West Bengal	Bagdogra (CE)	Completed
	Cooch Bihar	Completed **Non-opnl**

Appointment of regulated agent in various airports

820. DR. V. MAITREYAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the modalities, guidelines and norms chalked out by Government for appointment of regulated agent at various airports in the country;

(b) the action taken by Government with regard to poor construction and execution of the Chennai Airport and other airports during the last three years;

(c) whether the Airports Authority of India (AAI) plans to black list any construction companies which were awarded the contracts for construction and expansion works in various airports in the country; and

(d) if so, the details thereof and the list of companies which are black listed so far and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR MAHESH SHARMA) : (a) Bureau of Civil Aviation Security has evolved the modalities for registration of Regulated Agent (RA) and notified the same in the Gazette of India *vide* S.O. 2578 dated 13.9.2001. The applications complete in all respects, as per the prescribed guidelines are submitted to the concerned Regional Deputy Commissioner